

- (4) New training programmes for restructured cadres of Group 'C' 'D' have been finalised

(c) Not applicable in view of reply at (b) above

Amendment to Indian Telegraph Act, 1885

+2092 SHRI BARE LAL JATAV
SHRI GEORGE FERNANDES
SHRIMATI VASUNDHARA RAJE

Will the Minister of COMMUNICATIONS be pleased to state

(a) whether the Indian Telegraph Act was enacted in 1885,

(b) whether the Government propose to make amendments in it,

(c) if so, the details thereof, and

(d) the reason therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P V RANGAYYA NAIDU) (a) and (b) Yes, Sir

(c) The Government has separately appointed a Committee for comprehensive review of the Indian Telegraph Act, 1885, on 4th November, 1991

(d) The Act is over a hundred years old and needs Comprehensive amendments to be in tune with the changed situation brought about by the rapid technological advancements made in our country in the field of Telecommunications

Poisonous Gas in Power Generation

+2093 SHRI BARE LAL JATAV Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state

(a) whether the Government have recently initiated talks with Germany in order to reduce poisonous gas in power generation,

(b) if so, the details thereof, and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI) (a) No, Sir

(b) and (c) Does not arise

Development of Buddhist Tourist Places

+2094 SHRI RATILAL VARMA
SHRIMATI BHAVANA CHIKHLIA
DR RAMESH CHAND TOMAR
SHRI DEVI BUX SINGH

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether Japan has proposed to give assistance for the development of Buddhist tourist places in India

(b) if so, the names of such places in Uttar Pradesh being developed/to be developed with their assistance, and

(c) the amount released or proposed to be released for this purpose by the Union Government?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) (a) Government of India and the Overseas Economic Cooperation Fund of Japan have signed a Loan Agreement on December 15, 1988 for development of infrastructural facilities at select site in the identified Buddhist Circuit in the States of UP and Bihar at a total project cost of Rs 220 43 crores out of which financial assistance from the OECF would be to the tune of 9 244

billion Japanese Yen. The Government has also signed a Loan Agreement with the OECF on 9th January, 1992 for Conservation and Development of Ajanta and Ellora at a total project cost of 4,406 million Japanese Yen out of which financial assistance from OECF would be to the tune of 3,745 million Japanese Yen.

(b) Under the project, the areas in the Buddhist Circuit in the State of U.P. like Sarnath, Kushnagar, Sravasti and Piprahwa would be covered.

(c) Government has reimbursed an amount of Rs. 223.61 lakhs to the State of UP for the work done on the road sector. Under the project, the State Government has to first incur expenditure on the specified works and then claim reimbursement from the OECF.

Purchasing order of Steel Plants

2095. SHRI UPENDRA NATH VERMA: Will the Minister of STEEL be pleased to state:

(a) whether purchasing order of the steel plants under public sector is to be given first to HEC instead of private companies as a matter of policy;

(b) whether the Government are aware that the purchasing order is being given to private companies first;

(c) if so, whether the Government propose to conduct any inquiry in this regard; and

(d) if so, the details thereof and action proposed to be taken against those found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). No, Sir. There is no such dispensation for HEC. In terms of Government's extant policy guidelines Public Enterprises need to be given only prefer-

ence, all things being equal, in sourcing the purchases and in pricing (upto 10% of the lowest quoted price). Public Sector steel plants have been following these guidelines while floating tenders and placing orders for supply of goods and services. Orders are placed on private companies, when public sector companies fail to satisfy the guidelines.

(c) and (d). Do not arise.

[English]

Unauthorised Milk Plants in Delhi

2096. SHRIMATI GEETA MUKHERJEE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether a large number of unauthorised milk plants in Delhi are involved in manufacture of milk powder from liquid milk thereby causing scarcity of milk;

(b) if so, the details thereof; and

(c) the action taken by the Government against the owners of these plants?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (c). A number of milk processing units manufacturing Skimmed Milk Powder and Ghee have come in Delhi. As per Press Note No. 9 of 1991, requirement of obtaining industrial licence by an industrial undertaking prior to going into production has been done away with subject to the locational parameters. While the large scale units set up within the locational parameters are required to file a Memorandum of Information, small scale units are not required to do so. The units in Delhi have not applied for an industrial licence. The Delhi Administration which administers certain Central, State/Local Laws has been requested to identify unauthorised units if any under those laws and take appropriate action.

The supply of liquid milk by DMS, Mother